

ORDER

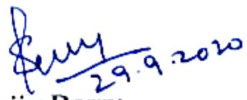
Re: Situation arising due to outbreak of the novel coronavirus (COVID-19)

In continuation of Order No. 22/RG/Spl./Misc. dated 17.05.2020 and the subsequent orders issued in relation thereto; considering the prevailing pandemic situation due to outbreak of the novel coronavirus (COVID-19) in the States of Punjab, Haryana and UT Chandigarh and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants; the Hon'ble Administrative Committee has resolved that all the cases already fixed/listed from 1.10.2020 to 31.10.2020 shall be adjourned by the NIC for the dates mentioned herein below and all interim orders passed in the said cases shall continue till the next date of hearing.

Date Fixed	Next Date of Hearing
01.10.2020	12.01.2021
02.10.2020 to 05.10.2020	13.01.2021
06.10.2020	14.01.2021
07.10.2020	15.01.2021
08.10.2020	18.01.2021
09.10.2020	19.01.2021
10.10.2020 to 12.10.2020	21.01.2021
13.10.2020	22.01.2021
14.10.2020	25.01.2021
15.10.2020	27.01.2021
16.10.2020	28.01.2021
17.10.2020 to 26.10.2020	29.01.2021
27.10.2020	01.02.2021
28.10.2020	02.02.2021
29.10.2020	03.02.2021
30.10.2020	04.02.2021

2. The cases which have been listed after 24.03.2020 through mentioning and had been adjourned to various dates in the month of October, 2020 shall be taken up on the dates already fixed.
3. All the cases which are fixed from 01.10.2020 to 30.10.2020 and have been adjourned as above through NIC, the learned counsel may request for moving an application for preponement of the said cases through mentioning, in case of urgency.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


Sanjiv Berry
Registrar General
29.09.2020